

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition (Diary) No.203/2024

Subject : Petition under Section 79(1)(b) of the Electricity Act, 2003 for approval of discount in tariff and amendment to the PPAs entered into by the Petitioner, on account of allocation of coal linkage under the Shakti Policy of the Government of India.

Petitioner : KSKMPCL

Respondents : MVVNL and 6 Ors.

Date of Hearing : **8.5.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member

Parties Present : Shri Anand K. Ganesan, Advocate, KSKMPCL
Ms. Aishwarya Subramani, Advocate, KSKMPCL
Shri. Abhishek Kumar, Advocate, UP Discoms
Shri. Nived Veerapani, Advocate, UP Discoms
Ms. Anusha Nagrajan, Advocate, TANGEDCO
Ms. Aakansha Bhalla, Advocate, TANGEDCO

Record of Proceedings

During the hearing of the matter on 'admission', the learned counsel for the Petitioner, KSKMPCL submitted that the present petition has been filed seeking approval of the discount in tariff and amendment to the PPA on account of the allocation of coal linkage under the SHAKTI scheme of the Government of India. He also submitted that the Respondents TANGEDCO and UP discoms have consented to the amendments in the PPA on this count. This was also affirmed by the learned counsels appearing for the said Respondents.

2. After hearing the learned counsel for the parties, the Commission 'admitted' the Petition and directed the Respondent to file a short affidavit indicating their consent to the proposal of the Petitioner, on or before **14.6.2024**.

3. Subject to the above, order in the Petition was reserved.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

